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Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran (Sanshodhan) Adhiniyam, 2002

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Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran (Sanshodhan) Adhiniyam, 2002

1. Short Title and Commencement :-

- (i) This Act may be called the "Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran (Sanshodhan) Adhiniyam, 2002 (No. 32 of 2002)."
- (ii) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

2. Amendment in Section 6 :-

After (iv) of Sub-section (1) of Section 6 of Chhattisgarh Anadhikrit Vikas Ka Niyamitikaran Adhiniyam, 2002 (No. 21 of 2002) the following provision shall be inserted namely,- "Provided that the amount of penalty to be imposed shall not be more than 50% of such evaluation and the cost of development of such infrastructure."